

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**Original Application No.77/2024/EZ  
(Earlier O.A. No.179/2024/PB)**

**IN THE MATTER OF:**

News Item titled as "six Workers Killed in Fire  
inside Nagaland Rat-Hole Coal Mine" Appearing  
In The Hindu Bureau Date 27.01.2024.

....Applicant

Versus

Nagaland Pollution Control Board & Ors.

....Respondent

**INDEX**

<b>S. NO.</b>	<b>PARTICULAR</b>	<b>PAGE NO</b>
1.	Affidavit on behalf of Respondent No. 2. - Deputy Commissioner Nagaland.	<b>1 – 4</b>
2.	<b>ANNEXURE- 1</b> Copy of the Report on Mine Incident at Ruchan Village.	<b>5 – 6</b>
3.	<b>ANNEXURE- 2</b> Copy of the Status report of the case.	<b>7 – 8</b>
4.	<b>ANNEXURE- 3</b> Copy of the Letter No. WDDMA/ERI:/29/2022 (Vol.2)/604- 3, Dated Wokha, the 08/05/2024.	<b>9 – 11</b>
5.	<b>ANNEXURE- 4</b> Utilization Certificate No. WDDMA/ERF/29/2022 (Vol.2), Dated Wokha, the 13/05/2024.	<b>12</b>
6.	<b>ANNEXURE- 5</b> Letter No. WDDMA/ERF/29/2022(Vol.2)/607-3, Dated Wokha, the 13/05/ 2024.	<b>13</b>
7.	<b>ANNEXURE- 6</b> Copy of Notification No. GA/DEV/Geo & Mining/2018-19/, Dated Bhandari, the 31/01/2024.	<b>14</b>

8.	<b>ANNEXURE- 7</b> Notification No. ADC/SNS/DEV-F&WR/2014-2015/1 16, Dated Sanis, the 01/02/2024.	<b>15</b>
9.	<b>ANNEXURE- 8</b> Copy of the joint Verification Report dated 31/05/24 along with photographs.	<b>16 – 18</b>
10.	<b>ANNEXURE- 9</b> Closure Notices issued by Directorate of Geology and Mining dated 31/01/2024, 27/05/2024.	<b>19 – 21</b>
11.	<b>ANNEXURE- 10</b> Action Taken Report on Closure of Unlicensed Mines under Wokha District by the Directorate of Geology and Mining dated 29/05/2024.	<b>22</b>

Filed on: 01.07.2024  
Nagaland

Filed by



**DY. COMMISSIONER NAGALAND**  
Wokha, Nagaland -797111  
dcwok-ngl@nic.in



**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.  
ORIGINAL APPLICATION NO.77/2024/EZ.**

**IN THE MATTER OF:**

News item titled "Six workers killed in fire inside Nagaland rat-hole mine"  
appearing in The Hindu Bureau Dated 27.01.2024

.....APPLICANT(S)

VERSUS

Nagaland Pollution Control Board & Ors.

.....RESPONDENT(S)

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2.**

I, Shri. Ajit Kumar Ranjan, S/o Shri Ramanand Singh, presently serving as Deputy Commissioner, Wokha, Nagaland do hereby solemnly state and affirm as under:

1. That I am the Deputy Commissioner, Wokha and the respondent No.2 herein and being conversant with the facts and circumstances of the case I am competent to swear this Affidavit.

Registered No. 631424 Date 28/6/24

  
 1st Class Magistrate  
 Wokha : Nagaland  
 28/6/24

-2-



2. That on 25.01.2024 at around 01:00 P.M a tragic mine incident had occurred at Ruchan village, Bhandari which is believed to have been caused due to the fire inside the mine which further led to the loss of 6 (six) laborers and also 4 (four) suffered burned injuries. Accordingly, the District Administration along with the police personnel and medical staffs visited the place of occurrence.

Copy of the Report on Mine Incident at Ruchan Village is hereby annexed and marked as ANNEXURE-1.

3. That with regard to the incident a suo-motu case was duly registered at Bhandari Police Station vide Bhandari P.S C/No.02/24 U/S 304A/336/325/34 IPC for thorough investigation of the same and the charge sheet/final report of the same is yet to be file by the investigating agency.

Copy of the Status report of the case is hereby annexed and marked as ANNEXURE-2.

4. That an Ex-gratia payment to the next of kin of the deceased and the persons who sustained injuries due to coal mine (fire) incident at Ruchan village on 25.01.2024 was initiated and payment/disbursement of the same has been completed.

Copies of the Letter NO.WDDMA/ERF/29/2022 (Vol.2)/604-3, Dated Wokha, the 08<sup>th</sup> May 2024; Utilization Certificate NO.WDDMA/ERF/29/2022 (Vol.2), Dated Wokha, the 13<sup>th</sup> May 2024 and; Letter NO.WDDMA/ERF/29/2022(Vol.2)/607-3, Dated Wokha, the 13<sup>th</sup> May 2024 are hereby annexed and marked as ANNEXURE- 3, 4 & 5 respectively.

Registered No 631/24  
Date 28/5/24

  
First Class Magistrate  
Wokha : Nagaland

-3-



That all illegal mines/mining activities across the state of Nagaland has been banned which is also in place in the District and also reiterated the same by Notification NO.GA/DEV/Geo&Mining/2018-19/, Dated Bhandari, the 30<sup>th</sup> Jan 2024 and Notification NO.ADC/SNS/DEV-F&WR/2014-15/116, Dated Sanis, the 1<sup>st</sup> Feb' 2024 and also regular inspection is being carried out and as of date there are no rat hole mines operating in the District.

Copies of Notification NO.GA/DEV/Geo&Mining/2018-19/, Dated Bhandari, the 30<sup>th</sup> Jan 2024 and Notification NO.ADC/SNS/DEV-F&WR/2014-15/116, Dated Sanis, the 1<sup>st</sup> Feb' 2024 are hereby annexed and marked herewith as ANNEXURE-6 & 7 respectively.

6. That on 31.05.2024 a team comprising of administration, SDPO Bhandari, representatives from Geology & Mining Department and Nagaland Pollution Control Board conducted joint spot verification in order to ensure full compliance of ban on all illegal rat hole mining across the State. Closure Notices have also been issued by the Directorate of Geology and Mining.

Copy of the joint Verification Report dated 31/05/24 along with photographs; Closure Notices issued by Directorate of Geology and Mining dated 31<sup>st</sup> January 2024, 27<sup>th</sup> May 2024; Action Taken Report on Closure of Unlicensed Mines under Wokha District by the Directorate of Geology and Mining dated 29<sup>th</sup> May 2024 is hereby annexed and marked as ANNEXURE-8, ANNEXURE-9 and ANNEXURE-10 respectively.

7. That the facts mentioned herein above are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Registered No. 631/2024 Date 28/06/24

  
 1<sup>st</sup> Class Magistrate  
 Wokha - Nagaland

  
 DEPONENT



VERIFICATION

Verified at Wokha, Nagaland on this ..... day of June 2024. That the contents of the above affidavit are correct to the best of my knowledge, information and belief and no part of it is false and nothing material has been concealed there from.

Place: Wokha, Nagaland.

Dated: 28/6/2024

DEPONENT

First Class Magistrate  
Wokha : Nagaland

Case No. 631/24  
Date 28/6/24

**GOVERNMENT OF NAGALAND  
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER  
BHANDARI: NAGALAND**

NO.GA-BDI/JUDI./2005-06/

Dated Bhandari the 26<sup>th</sup> Jan 2024

To

The Deputy Commissioner  
Wokha

Sub: **Submission of Report on Mine Incident at Ruchan Village**

Sir,

With reference to the subject cited above, I am directed to submit herewith the report on the mine incident (Annexure A) that occurred at Ruchan Village on 25<sup>th</sup> Jan 2024.

This is for favour of your kind information and necessary action please.

Enclosed: Annexure A

Yours faithfully,



26-01-2024

(WETSIO LASUSHE) NCS  
Extra- Assistant Commissioner  
Office of the Addl. Deputy Commissioner  
Bhandari: Nagaland

## ANNEXURE A:

NO.GA-BDI/JUDI./2005-06/

Dated Bhandari the 26<sup>th</sup> Jan 2024REPORT ON MINE INCIDENT AT RUCHAN VILLAGE

Ruchan village is situated 30 km away from Bhandari Hq. The tragic mine incident that occurred on 25-01-2024 at around 1:00 PM at Ruchan village led to loss of Six(6) lives and Four(4) suffered burnt injuries. All Ten (10) labourers are residents of Assam. The cause of the tragedy is believed due to the fire incident inside the mine.

On receiving the information at around 10:30 PM, a team consisting of administration, police and medical personnel rushed to the village and reached at around midnight. By the time the team reached the village, the deceased had been handed over to their respective families and the four injured persons had been taken to Dimapur for further treatment. The team met and interacted with the village council chairman about the tragedy and together visited the place of occurrence.

The deceased persons are:-

Sl. No	Name	Age	Father's Name	Village	Permanent address	Police station	District
1	Majibul Ali	46	Duad Ali	Sonapur	Sonapur village	Uriamghat	Golaghat
2	Kamal Bahadur Chhetri	47	Devi Bahadur Chhetri	Sonapur	Sonapur village	Uriamghat	Golaghat
3	Bishal Thapa	28	Bol bahadur thapa	Sonapur	Sonapur village	Uriamghat	Golaghat
4	Dol Bahadur Chhetri	44	Dhan Bahadur Chhetri	Sonapur	Sonapur village	Uriamghat	Golaghat
5	Bikram Rai	28	Purna Bahadur Rai	Devipur	Devipur village	Uriamghat	Golaghat
6	Kharka Bahadur Chhetri	60	Ram Bahadur Chhetri	Dakhin Doyalpur	Dakhin Doyalpur village	Uriamghat	Golaghat

The injured persons are:-

Sl. No	Name	Age	Father's Name	Village	Permanent address	Police station	District
1	Santosh Chhetri	23	Kharka Bahadur Chhetri	Dakhin Doyalpur	Dakhin Doyalpur Village	Uriamghat	Golaghat
2	Ramesh Chhetri	36	Jogdar Chhetri	Sonapur	Sonapur Village	Uriamghat	Golaghat
3	Bhupen Rajbongshi	34	Bhushen Raibongshi	Lakhipur	Lakhipur Village	Uriamghat	Golaghat
4	Lok Nath Chhetri	27	Mon Bahadur Chhetri	Sonapur	Sonapur Village	Uriamghat	Golaghat

 26-01-2024

Extra Assistant Commissioner  
Bhandari, Nagaland

## ANNEXURE- 2

**GOVERNMENT OF NAGALAND**  
**OFFICE OF THE SUPERINTENDENT OF POLICE**  
**WOKHA : NAGALAND**

No. WDP/CB-09/2023-24/ 634

/Dated Wokha, the <sup>23<sup>rd</sup></sup> May 2024.

To,

The Deputy Commissioner,  
 Wokha, Nagaland.

Sub : **STATUS REPORT IN CONNECTION WITH COAL MINE INCIDENT AT RUCHAN VILLAGE UNDER BHANDARI SUB-DIVISION.**

Ref : **No. WDDMA/GEN/1/2006/629-4/Dated 21/05/24.**

Sir,

In inviting a reference to the subject cited and with refer to your Letter, I have the honour to submit herewith the Status report in connection with the above referred case.

That on 25/01/2024, a telephonic information was received at Bhandari PS at around 2135 hours, that there was a fire incident at a Coal mine located at Ruchan village under Bhandari Sub-Division, where 06 (six) persons have been killed.

On receipt of the information, O/C PS Bhandari along with PS personnel rushed to the place of occurrence which is 30-35 Kms distance from the PS. Meanwhile, SDPO Bhandari, EAC Bhandari, Medical Officer CHC Bhandari and Village leaders also arrived at the place of occurrence. By the time, PS personnel arrived, the dead bodies of the deceased persons and the injured persons had already been evacuated and Post-mortem of the dead bodies were conducted at *Civil Hospital, Golaghat*, Assam.

During spot verification and enquiry, it was ascertained that the incident occurred at around 1300 hours on 25/01/2024 and during the incident, there were 10 (ten) laborers working inside the colliery. Six of the laborers were killed on the spot, while 04 (four) of them were seriously injured and 02 (two) outside the opening of the colliery.

It also came to light that the miners were not provided any safety equipments like fire extinguisher, helmets, safety jackets and other equipments to protect themselves from any sort of life-threatening situation and the illegal mine had been functioning since September 2023.

Taking cognizance of the case, O/C PS Bhandari registered a suo-moto case vide Bhandari PS C/No. 02/24 U/S 304A/336/325/34 IPC for thorough investigation.

In the meantime, the owners of the coal mine namely ; (i) Moyithung Tungoe (56 yrs) S/o Late Chumdemo Tungoe P/Add.: Renthon village V/o Renthon PO/PS Bhandari District Wokha, and (ii) Tsenjamo Mozhui (59 yrs) S/o Late Yentsamomo Mozhui P/Add Ruchan village V/o Ruchan PO/PS Bhandari District Wokha, surrendered themselves before the O/C PS Bhandari and accordingly, they were arrested and their statement duly examined and recorded.

During investigation, the two surrendered accused persons admitted that the illegal rat hole mining were owned by them and the laborers were hired from the neighboring village of Assam under Uriamghat Police Station for digging black coal.

They stated that the incident which occurred at around 1300 hours was suspected to have emanated from the methane gas and ignited by the drilling machine used as an equipment to drill inside the mine. They also stated that the deceased families were compensated amounting to Rs. 80,000/- (eighty thousand) each to six members and has also assured financial assistance to the four injured persons.

During investigation, on 26/01/2024, the investigating team left for Dimapur and visited Olive Hospital to take stock of the injured persons who were treated upon at the above referred Hospital. Accordingly, the four (04) injured persons were examined and their statements recorded.

During further investigation, the Chairman of Ruchan village was also examined and his statement recorded, whereby he stated that he was also one of the volunteers who helped retrieved the injured and the deceased persons on that fateful day.

In due course of investigation, the investigating team went to the 'Place of Occurrence' on 27/01/2024, and sealed the mining in the presence of the village Chairman, GB and other prominent elders.

And on 28/01/2024, the 02 (two) arrested accused persons were forwarded to the Hon'ble Court for Judicial custody and the case investigation has been completed and framing of chargesheet is under process which will be submitted shortly.

**The particulars of the injured and the deceased persons are as follows :**

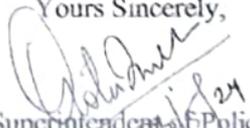
**Injured Persons :**

- (i) Saajan Chetry (27 yrs) S/o Mon Bahadur Chetry, V/o Sonapur PO/PS Uriamghat, District Golaghat .
- (ii) Santosh Chetry (23 yrs) S/o Kharka Bahadur Chetry V/o Dakhin Doyalpur PO/PS Uriamghat, District Golaghat .
- (iii) Ramesh Chetry (36 yrs) S/o Jogdar Chetry V/o. Sonapur PO/PS Uriamghat, District Golaghat.
- (iv) Bhupen Raibongshi (24 yrs) S/o Bhusan Raibongshi V/o Lakhipur PO/PS Uriamghat, District Golaghat.

**Deceased Persons :**

- (i) Majibul Ali (46 yrs) S/o Duad Ali V/o. Sonapur PO/PS Uriamghat, District Golaghat.
- (ii) Kamal Bahadur Chetry (47 yrs) S/o Devi Bahadur Chetry V/o Sonapur PO/PS Uriamghat, District Golaghat.
- (iii) Bishal Thapa (28 yrs) S/o Bol Bahadur Thapa V/o Sonapur PO/PS Uriamghat, District Golaghat.
- iv) Dol Bahadur Chetry (44 yrs) S/o Dhan Bahadur Chetry V/o Sonapur PO/PS Uriamghat, District Golaghat.
- (v) Bikram Rai (28 yrs) S/o Purna Bahadur Rai V/o Devipur PO/PS Uriamghat, District Golaghat.
- (vi) Kharka Bahadur Chetry (60 yrs) S/o Ram Bahadur Chetry V/o Dakhin Doyalpur, PO/PS Uriamghat, District Golaghat.

Submitted for your kind perusal and further necessary action please.

Yours Sincerely,  
  
 Superintendent of Police  
 Wokha, Nagaland.

## ANNEXURE- 3

GOVERNMENT OF NAGALAND  
OFFICE OF THE DEPUTY COMMISSIONER &  
DISTRICT DISASTER MANAGEMENT AUTHORITY  
WOKHA: NAGALAND

NO.WDDMA/ERF/29/2022 (Vol. 2)/604-3

Dated Wokha, the 08<sup>th</sup> May 2024

To,

The Bank Manager,  
State Bank of India  
Wokha: Nagaland.

Sub: **REQUEST FOR DISBURSEMENT OF PAYMENT THROUGH CHEQUE**

Sir,

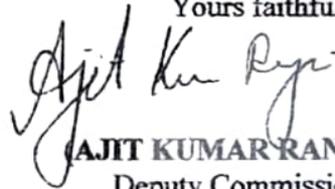
In inviting a reference to the subject cited above, please find enclosed herewith a list of 10( Ten) beneficiaries enclosed in ANNEXURE-A and ANNEXURE-B to be credited through DDMA Wokha account no. 34435737378 cheque no 851931, 851932, 851933, 851934, 851935, 851940, 851936, 851937, 851938, 851939

The Ex-gratia is extended to the next of kin of the deceased and the persons who sustained injuries due to coal mine (fire) incident at Ruchan Village on 25/01/2024. The Ex-gratia payments and gratuitous relief is henceforth paid to the persons affected at the current rates or scales of assistance presently in force as per MHA letter no.33-03/2022-NDM-1 Dated 10.10.2022 modified vide letter No. 33-03/2020-NDM-1 Dated 11.07.2023

This is for kind information and necessary action.

Enclosed: As stated.

Yours faithfully



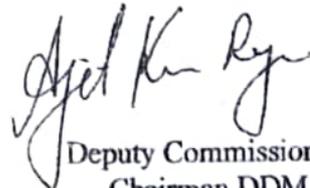
(AJIT KUMAR RANJAN) IAS  
Deputy Commissioner &  
Chairman DDMA  
Wokha: Nagaland

Dated Wokha, the 08<sup>th</sup> May 2024

NO.WDDMA/ERF/29/2022 (Vol. 2)/604-3

Copy to:-

1. The Chief Electoral Officer, Nagaland, Kohima for kind information.
2. The Nodal Officer, DDMA Wokha for kind information.
3. Office copy.



Deputy Commissioner &  
Chairman DDMA  
Wokha: Nagaland

Sl. No.	NAME OF BENEFICIARY	DECEASED	AADHAAR NO.	IFSC CODE	ACCOUNT NO.	NAME OF BANK	AMOUNT
1	Rejina Begum	Majibal Ali	7302 9929 5200	PUNBORRBAGB	7233026007925	Assam Gramin Vikash Bank	400000
2	Anjumaya Thapa Chetry	Kamal Bahadur Chetry	6483 9665 6696	PUNB0172320	1723201700029587	PUNJAB BANK	400000
3	Binud Thapa	Bishal Thapa	4235 8925 5247	PUNB0172320	1723201700046548	PUNJAB BANK	400000
4	Rina Chetry	Dol Bahadur Chetry	5987 7895 5409	SBIN0002123	42698378576	SBI	400000
5	Swastika Limbu	Bikram Rai	9017 9152 9418	PUNBORRBAGB	7233010065292	Assam Gramin Vikash Bank	400000
6	Prithi Maya Chetry	Kharka Bahdur Chetry	4802 7822 5337	UTBIORRBAGB	7233026009152	Assam Gramin Vikash Bank	400000
<b>TOTAL</b>							<b>2400000</b>

IN WORDS: TWENTY FOUR LAKH ONLY/-

*Deputy Commissioner*  
 Deputy Commissioner  
 Wokha: Nagaland

Sl.No	NAME OF BENEFICIARY	AADHAAR NO.	IFSC CODE	ACCOUNT NO.	NAME OF BANK	AMOUNT
1	Bhupen Rajbongshi	2365 2783 9818	SBIN0002123	40592988993	SBI	16000
2	Santosh Chetry	6925 8245 2194	SBIN0002123	40175920565	SBI	16000
3	Luk Nath Chetry	5183 7540 7305	BARB0VJGOLA	65498100000520	BARODA BANK	16000
4	Ramesh Chetry	6495 2527 9322	SBIN0002123	31733302533	SBI	16000
<b>TOTAL</b>						<b>64000</b>

IN WORDS: SIXTY FOUR THOUSAND ONLY/-

*Ajit Kumar Rajin*  
 Deputy Commissioner  
 Wokha, Nagaland

**GOVERNMENT OF NAGALAND  
OFFICE OF THE DEPUTY COMMISSIONER &  
DISTRICT DISASTER MANAGEMENT AUTHORITY  
WOKHA: NAGALAND**

NO.WDDMA/ERF/29/2022 (Vol.2)

Dated Wokha, the 13<sup>th</sup> May 2024.

**UTILIZATION CERTIFICATE**

This is to certify that an amount of **Rs. 24,64,000/- (In words: Twenty Four Lakh Sixty Four Thousand only)** sanctioned by Nagaland State Disaster Management Authority (NSDMA) Home Dept. Nagaland, Kohima vide no. NSDMA/R-1/1/599/2024/240 dated Kohima the 1<sup>st</sup> April 2024 has been fully utilized and transferred to the beneficiaries through DDMA Wokha, account no. **34435737378**. The Ex-gratia is extended to the next of kin of the deceased and the persons who sustained injuries due to coal mine (fire) incident at Ruchan Village on 25/01/2024. The Ex-gratia payments are therefore disbursed/transferred to the affected persons/beneficiaries as per **MHA Letter No. 33-03/2020-NDM-I Dated 10.10.2022 modified vide letter No. 33-03/2020-NDM-1 Dated 11.07.2023.**



**(AJIT KUMAR RANJAN) IAS**  
Deputy Commissioner &  
Chairman, DDMA  
Wokha: Nagaland.

**GOVERNMENT OF NAGALAND  
OFFICE OF THE DEPUTY COMMISSIONER &  
DISTRICT DISASTER MANAGEMENT AUTHORITY  
WOKHA: NAGALAND**

NO.WDDMA/ERF/29/2022 (Vol2) 607-3

Dated Wokha, the 13<sup>th</sup> May 2024.

To,

The Commissioner & Secretary,  
Home Department,  
Nagaland State Disaster Management Authority,  
Kohima: Nagaland.

Sub: **SBMISSION OF UTILIZATION CERTIFICATE AND REVELENT DOCUMENTS OF  
COAL MINE INCIDENT AT RUCHAN VILLAGE UNDER WOKHA DISTRICT.**

Sir,

With reference to the subject cited above and in pursuance to your letter NO.NSDMA/R-1/599/2024/240 Dated Kohima the 1<sup>st</sup> April 2024, please find enclosed herewith the Utilization Certificate (UC) along with all the relevant documents of disbursement/ (RTGS) transfer of Ex-gratia payment to the injured/ next of kin of deceased persons due to coal mine (fire) incident at Ruchan Village on 25/01/2024 under Wokha district.

This is for your kind information and necessary action.

Enclosed: As stated.

Yours faithfully,

  
(AJIT KUMAR RANJAN) IAS  
Deputy Commissioner &  
Chairman, DDMA  
Wokha: Nagaland.

NO.WDDMA/ERF/29/2022 (Vol2)

Dated Wokha, the 13<sup>th</sup> May 2024.

Copy to:

1. The Nodal Officer, DDMO Wokha for kind information
2. Office Copy

  
(AJIT KUMAR RANJAN) IAS  
Deputy Commissioner &  
Chairman, DDMA  
Wokha: Nagaland.

## ANNEXURE- 6

GOVERNMENT OF NAGALAND  
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER  
BHANDARI: NAGALAND

NO.GA/DEV/Geo&amp;Mining/2018-19/

Dated Bhandari, the 30<sup>th</sup> Jan 2024NOTIFICATION

In reference to the letter NO.DEV-55/04-05/229/10 dated Wokha the 12<sup>th</sup> Feb 2019 from the Office of the Deputy Commissioner, Wokha and the OM vide No.GM-21/COAL-88 2014 Dated the 15<sup>th</sup> January 2019 from the Geology and Mining Department, Government of Nagaland on the banning of all illegal coal mining across the state of Nagaland, it is hereby re-iterated that all illegal mines' mining activities under the Bhandari Sub-Division without relevant permit from the Government Geology and Mining Department shall completely cease to operate.

This notification is issued for strict compliance.

SD/-(LONGDIBA L SANGTAM)  
Additional Deputy Commissioner  
Bhandari: Nagaland

NO.GA/DEV/Geo&amp;Mining/2018-19/

Dated Bhandari, the 30<sup>th</sup> Jan 2024

Copy to:

1. The Deputy Commissioner Wokha for kind information please.
2. The SDO(C) Ralan EAC Baghty EAC Changpang for kind information and necessary action.
3. The SDPO Bhandari for kind information and necessary action.
4. All Village Council Chairmen under Bhandari Sub-Division for information and strict compliance.
5. Office copy.

(KILANGDEMSU) NCS  
Extra-Assistant Commissioner  
Office of the Additional Deputy Commissioner  
Bhandari: Nagaland

**GOVERNMENT OF NAGALAND  
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER  
SANIS:: NAGALAND**

**Dated Sanis, the 1<sup>st</sup> Feb'2024**

**NOTIFICATION**

**NO.ADC/SNS/DEV-F&WR/2014-15/**

In pursuance to Deputy Commissioner, Wokha letter NO.DEV-55/04-05/229/10 Dated Wokha the 12<sup>th</sup> Feb 2019 and the OM vide NO.GM-21/COAL-88/2014 Dated the 15<sup>th</sup> January 2015 from the Department of Geology & Mining ,Government of Nagaland on the banning of all illegal coal mining across the State of Nagaland,it is hereby re-iterated that all illegal mines/mining activities under Sanis Sub-Division without relevant permit from the Government/Geology & Mining Department shall completely cease to operate.

This notification is issued for strict Compliance.

*Sd/-*

**(ZURING MADELIANG)NCS**  
Additional Deputy Commissioner  
Sanis:Nagaland

**Dated Sanis, the 1<sup>st</sup> Feb' 2024**

**NO.ADC/SNS/DEV-F&WR/2014-15/ 116**

Copy to:-

1. The Deputy Commissioner, Wokha for kind information.
2. The SDO (Civil) Sanis/EAC Aitepyong/EAC Lotsu/EAC Sungro for information & necessary action.
3. The Officer-in-Charge, Sanis Police Station for information & necessary action.
4. All Village Council Chairman under Sanis Sub-Division for information & strict compliance.
5. Office copy.



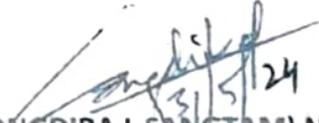
**(P PUKHA LAM)**

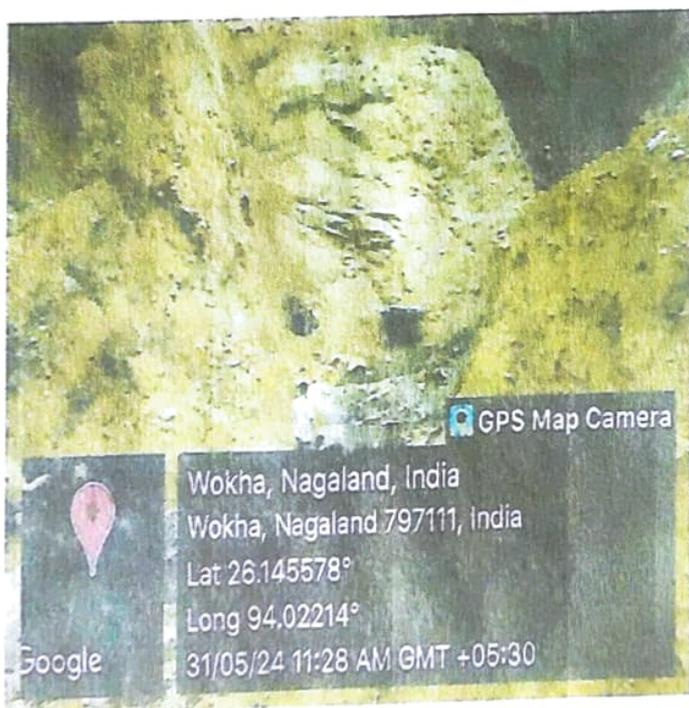
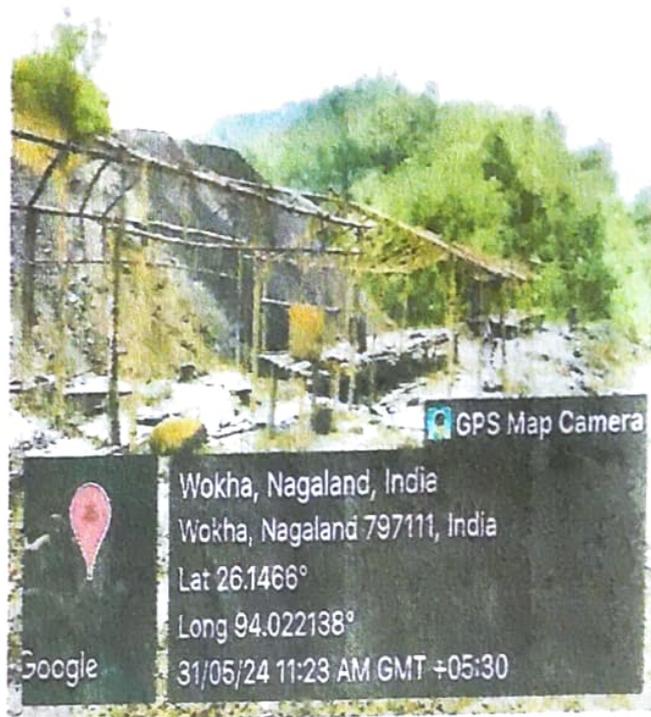
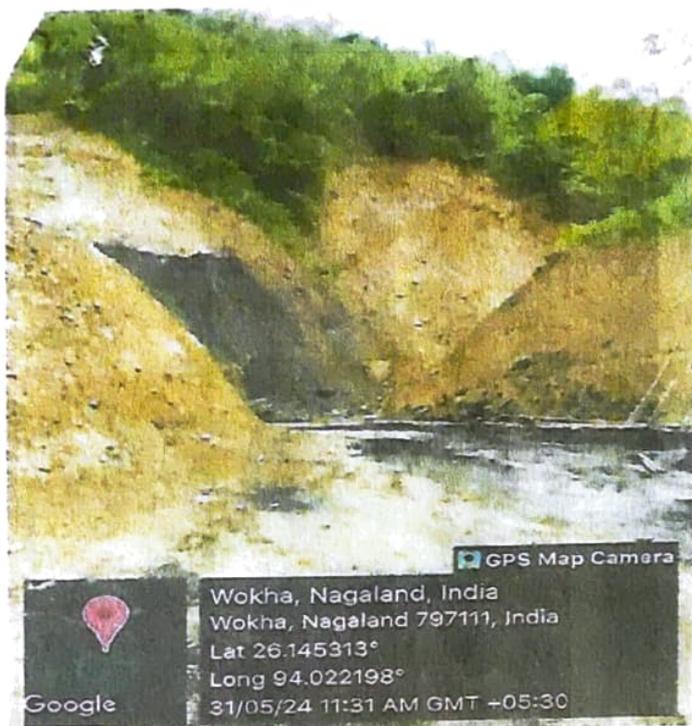
Extra Assistant Commissioner  
Office of the Addl.Deputy Commissioner  
Sanis:Nagaland

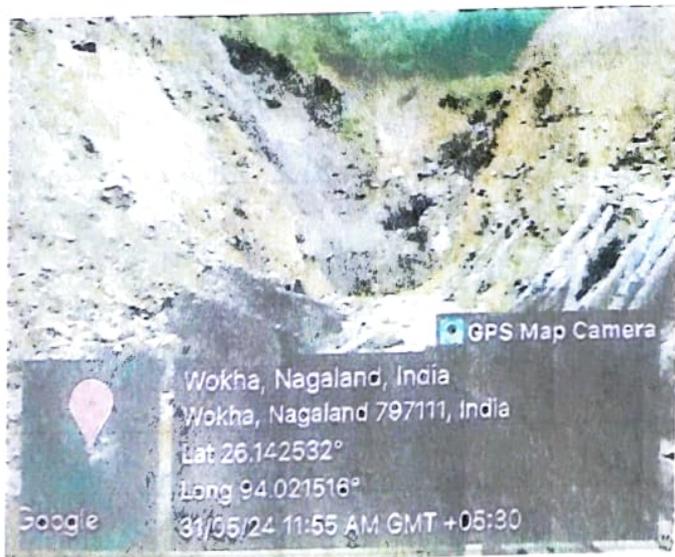
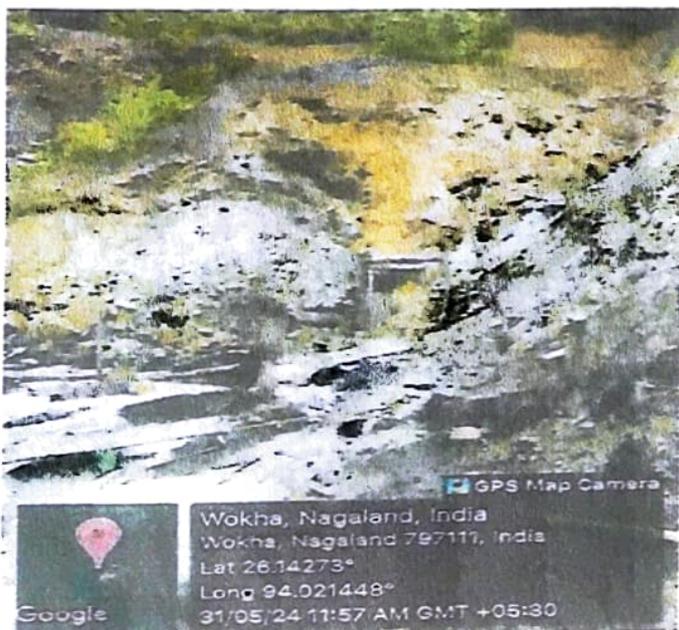
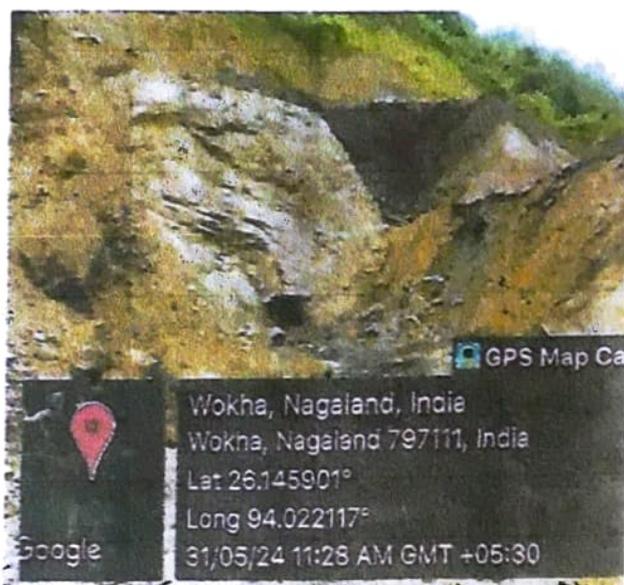
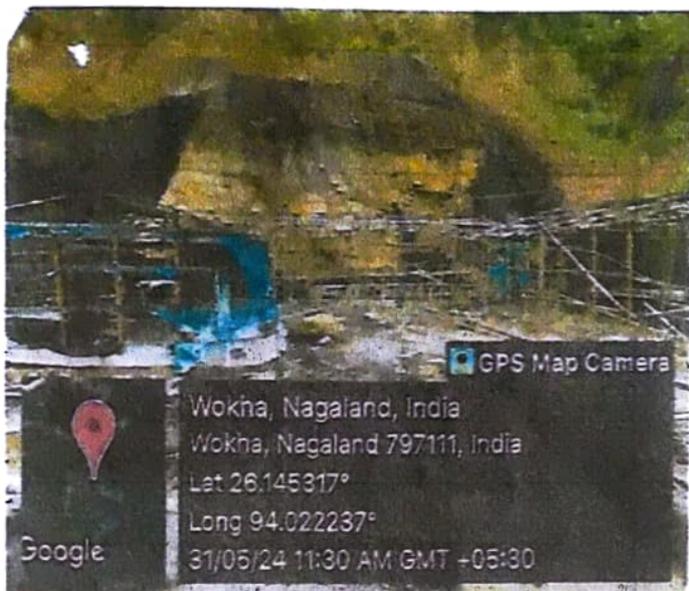
**ANNEXURE- 8****VERIFICATION REPORT**

As per directive of the Deputy Commissioner Wokha the undersigned along with EAC Bhandari, SDPO Bhandari, representatives of Geology & Mining Department and Nagaland Pollution Control Board conducted joint spot verification of illegal rat hole mining sites under Bhandari Sub-Division on 31/5/2024. The spot verification was conducted in order to ensure the compliance of Notification issued by the ADC office Bhandari dated the 30<sup>th</sup> Jan 2024 based on the Office Memorandum vide No.GM-21/COAL-88/2014 Dated the 15<sup>th</sup> Jan 2019 issued by Geology & Mining Department Government of Nagaland banning of all illegal mining across the State of Nagaland. On verification the team found no activity in all the sites under Bhandari and are in compliance of the banned order issued. The team decided to conduct such physical verification from time to time to ensure no illegal mining takes place without valid License from the Government.

Enclosed: Photographs.

  
(LONGDIBA L SANGTAM) NCS  
Addl Deputy Commissioner  
Bhandari, Wokha.





GOVERNMENT OF NAGALAND  
DIRECTORATE OF GEOLOGY AND MINING  
NAGALAND: DIMAPUR

NO. DGM/MIN/COAL-POLICY/2005(PT-I)/406 Dated, Dimapur the 21<sup>st</sup> May 2024

To,

The Deputy Commissioner & Chairman DDMA  
Wokha District

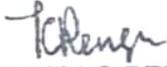
**Sub: Submission of list of mine closure notice.**

Sir,

In compliance to the meeting minutes regarding National Green Tribunal held on 27<sup>th</sup> May 2024 in Wokha, please find enclosed the list of mine closure notices as submitted by the Wokha District Incharge Officer.

**Enclosed:** As stated above

Yours Sincerely,

  
(DR. KENYELO RENGMA)  
Addl Director

**GOVERNMENT OF NAGALAND  
DIRECTORATE OF GEOLOGY AND MINING  
NAGALAND: DIMAPUR**

**NO. DGM/MIN/CP/NOTICE/2018(PT-1)/7164-69 Dated Dimapur the 31<sup>st</sup> Jan. 2024**

**CLOSURE NOTICE**

As per the department's inspection and record, the mines located at Ruchan Village, Bhandari Sub-Division, Wokha District, Nagaland, operated by Shri. Moyithung Tungoe and Shri. Tsenjamo Mozhui has been found to be an illegally operated mine. Therefore, the said mine area is ordered for immediate closure.

  
(KHIKIYA RENGMA)  
Director

**NO. DGM/MIN/CP/NOTICE/2018(PT-1)/7164-69 Dated Dimapur the 31<sup>st</sup> Jan. 2024**

Copy to: -

1. The Principal Secretary to the Govt. of Nagaland, Department of Geology & Mining, Nagaland, Kohima for kind information.
2. The ADC. Bhandari, Wokha district for information.
3. The District Incharge Officer, Wokha District for necessary action.
4. The Chairman, Ruchan village Council, Wokha District for information.
5. Shri. Moyithung Tungoe and Shri. Tsenjamo Mozhui coal mine owners for information and necessary action.
6. Office copy.

  
(KHIKIYA RENGMA)  
Director

**GOVERNMENT OF NAGALAND  
DIRECTORATE OF GEOLOGY AND MINING  
NAGALAND: DIMAPUR**

**NO. DGM/MIN/COAL-POLICY/2005(PT-I)/770-73 Dated Dimapur the 8<sup>th</sup> Feb. 2024**

**ORDER**

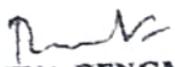
All concerned District Incharge Officers are directed to immediately verify and inspect Coal Mines in their respective districts with special focus on controlling environmental damages. Notice should be served to all the unlicensed miners to stop Coal Mining activities.

  
**(KHIKIYA RENGMA)**  
Director

**NO. DGM/MIN/COAL-POLICY/2005(PT-I)/770-73 Dated Dimapur the 8<sup>th</sup> Feb. 2024**

Copy to: -

1. The Principal Secretary to the Govt. of Nagaland, Department of Geology & Mining, Nagaland, Kohima for kind information.
2. The Sectional Head (Mining) for information.
3. The All District Incharge Officers (Dimapur/Longleng/Mokokchung/Mon/Tuensang/Wokha) for necessary action.
4. Office copy.

  
**(KHIKIYA RENGMA)**  
Director

**GOVERNMENT OF NAGALAND  
DIRECTORATE OF GEOLOGY & MINING  
NAGALAND : DIMAPUR**

**ACTION TAKEN REPORT ON CLOSURE OF UNLICENSED MINES UNDER  
WOKHA DISTRICT**

In compliance to Order No. DGM/MIN/COAL-POLICY/2005(PT-I), dated 8<sup>th</sup> Feb 2024, (Copy enclosed- Annexure I) Closure Notice was served to all unlicensed coal mine owners under Wokha district to stop coal mining activities with immediate effect. Thereafter, no coal mining activity has been reported in the notified mines till date.

Furthermore, Notice was served to coal mine owners at Ruchan village where mining incident had occurred, vide department Order No. DGM/MIN/CP/NOTICE/2018 (PT-I), dated 31<sup>st</sup> Jan. 2024 (Copy enclosed- Annexure II) for immediate closure.

Details of unlicensed coal mine owners and the area of mining operation are furnished for reference.

Sl.No	Name of Mine Owners	Location of Coal Mines
1.	Shri. Ekonthung Lotha	Liphi village
2.	Shri. Ramu Chetry	Ruchan village
3.	Shri. Mhabemo Tsanglao	New Koro village
4.	Shri. Robert Lotha	Ruchan village
5.	Shri. Simanta Chutia	Liphi village
6.	Shri. Abdul Ali	Ruchan village
7.	Shri. Benathung Ranthan	Lotsu village
8.	Shri. Merio Humtsoe	Lotsu village
9.	Shri. Chenithung Odyuo	Morakjo village
10.	Shri. Robin Ovung	Morakjo village
11.	Shri. Renzamo Ezung	Baghty valley
12.	Shri. Nrithung Yanthan	Baghty valley
13.	Shri. Limathung Murry	Meshangpen village
14.	Shri. Yibomo Ovung	Lotsu village
15.	Shri. Chenithung Jungi	Yimpang village

  
 29/05/24  
 (Myingthungo)  
 Geologist  
 Geologist & Wokha District Incharge  
 Directorate of Geology & Mining  
 Government of Nagaland